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ITEM NO.14

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Cr1.M.P. No.5135/2013 in
Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

(From the judgement and order dated 22/05/2012 in CRLA No.3000/2003, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln(s) for Amendment of Cause Title and office report)

WITH Cr1.M.P. NO.5127/2013 in
SLP(Cr1) NO. 6271 of 2012

(With appln(s) for amendment of cause title and office report)

Date: 19/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBER)

For Petitioner(s) Mr. E.C. Agrawala,Adv.

For Respondent(s) Mr. Shakil Ahmed Syed,Adv.

Mr. Adarsh Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.
Issue notice to the Administrator of the respondent-Society
in these cases.
Dasti, in addition, is permitted.

|(Mahabir Singh)
| Court Master

|(Indu Pokhriyal)
| Court Master

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